

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2753/2026

[Arising out of impugned final judgment and order dated 23-12-2025 in CRLA No. 369/2022 passed by the High Court of Delhi at New Delhi]

MASARAT ALAM BHAT

Petitioner(s)

VERSUS

NATIONAL INVESTIGATION AGENCY

Respondent(s)

[TO BE TAKEN UP AFTER THE MISCELLANEOUS MATTERS]
IA No. 235124/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 235118/2026 - INTERVENTION/IMPLEADMENT
IA No. 235121/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON

WITH

SLP(Crl) No. 4813/2026 (II-D)SLP(Crl) No. 5162/2026 (II-D)SLP(Crl) No. 7548/2026 (II)

Date : 12-08-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Talha Abdul Rahman, AOR
Mr. Sheeran Alavi, Adv.
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Mr. Pankaj Tiwari, Adv.
Mr. Mohd Shahzad Ansari, Adv.
Mr. Rajkumar Yadav, Adv.
Mr. Akram Khan, Adv.
Mr. Mohd Faiz Ahmed, Adv.

Mr. Hriday Kathuria, Adv.
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Ms. Smritika Kesri, Adv.
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Mr. Bhuvan Kapoor, Adv.
Ms. Chitrangda Rashtravara, Adv.
Ms. Anamika Aggarwal, Adv.
Mr. Arvind Kumar Sharma, AOR

Upon hearing the counsel, the Court made the following
O R D E R

1. List the matters tomorrow i.e., on 13.08.2026.

(SHUBHAM SONI)
COURT MASTER (SH)

(POONAM VAID)
ASSISTANT REGISTRAR